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- (b) what was the earlier price of each and what price was recommended by the Committee;
- (c) what were the specific directions of the High Court and the Supreme Court to review in each case;
- (d) what was the date applicable for which Committee recommended for price revision and from which date e|aoh price was applicable;
- (e) whether it is a fact that BICP also made recommendations in respect of price revision of these drugs and formulations:
- (f) if so, when was the last recommendation made and what price was recommended for each;
- (g) whether it is a fact that his Ministry have found a number of anomalies in the working of price revision of these drugs and formulations; and
- (h) if so, what are the details thereof and what steps have been taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAIMAN BEHERA): (a) to (h) information to the extent available would be collected and laid on the Table of the Rajya Sabha.

Price Control on Drugs

- 74. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that Cefazidime, Cephataxime Sodium, Cephazolidine Sodium, Dextrochlorpheniramine Maleate and Ceftriazone Sodium are exempted from price control;
- (b) whether it is a fact that none of. these drugs are produced in the country;
- (c) whether it is also a fact that these | drugs have monopoly imports;

- (d) what are the names of- the. two eading brands based on each drug alongwith the names of the manufacturers-
 - (e), what is the price at which each is sold;
- (f) whether it is a fact that Glaxo and Hoeohst have been allowed to import the formulations, or have been permitted to formulate without undertaking basic production^
- (g) whether it is a fact that price decontrol of imported formulations or imported drugs under monopoly i_s not in accordance with the objectives announced; and
- (tt) if so, what steps have been taken to include these drugs have under price control?
- THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) and (b) Yes Sir.
- (c) Details of imports of individual drugs are not being monitored by this Department.
- (d) and (e) The requisite information to the extent available with the Government is given in the annexed Statement. [See Appendix CL1V Annexure No. 5].
- (f) While M|s. Glaxo have been granted a letter of intent for the manufacture of Ceftazidine Injection, M|s. Hoechst have been granted on industrial licence for the manufacture of Cefotaxime Sodium Injection without the condition to manufacture the basic drug because they fulfilled the ratio parameters.
- (g) and (h) The Standing Committee which has been constituted in this departmebt will examine such issues also.

Price control on drugs of Mis. Hoechst, Glaxo, German remedies and Infra ~

- 75. SHRI BEKAL UTSAHI. Will the Minister of PETROLEUM AND CHEMICALS be pleased t₀ state:
 - (a) what are the names of drugs of